



File No: OA138/2023/NGT(PB)-250

Date: 19 JUN 2024

To

The Registrar General  
National Green Tribunal  
Principal Bench, New Delhi,  
Faridkot House, Copernicus Marg,  
New Delhi – 110001.

Sub: Updated Action taken Report – submission of

Ref : (i). Order passed by the Hon'ble NGT(PB) dated 06.09.2023 in OA 138/2023 in the matter Sanjaya Kumar Mishra Vs Central Ground Water Authority & Ors.

Sir,

In compliance to order passed by the Hon'ble NGT(PB) vide dated 06.09.2023 in OA 138/2023 in the matter Sanjaya Kumar Mishra Vs Central Ground Water Authority & Ors., CGWA filed Action Taken Report vide CGWA letter No. OA 138/2023/NGT(PB)-133 dated 26.03.2024.

In continuation to above, it is submitted that CGWA vide letter No. OA 138/2023/NGT(PB)-177 dated 26.03.2024 directed Project Proponent (i.e. M/s Mitsui Kinzoku Components India Pvt. Ltd., Rewari, Haryana) to deposit Rs. 42,04,000/- (Rupees Forty Two Lakh Four Thousand only) towards Environment Compensation & Penalty.

Project Proponent, vide letter dated 02.04.2024, requested CGWA to review the Environment Compensation imposed during the hearing dated 14.03.2024. During the review, it has been noticed that, for the period from 01.01.2018 to 31.12.2020, as per GWRA 2017, Bawal block was in safe category. However, at the time of EC calculation, inadvertently, rate was taken for Semi Critical Category i.e. Rs. 40/- in place of Rs. 20/- as applicable for safe Category.

Accordingly, CGWA vide revised demand notice dated 03.05.2024 annexed as **Annexure 1**, directed Project Proponent to deposit revised charges of Rs. 33,82,000/- (Rs. 32,82,000/- towards Environment Compensation + Rs. 1,00,000/- towards Penalty) within 07 days from the date of issue of the notice.

In Compliance to CGWA directions, Project Proponent has deposited Rs. 34,82,000/- vide **Transaction Ref. No. 0905240007537 dated 09.05.2024** annexed as **Annexure 2**.

Submitted for kind consideration please.

Encl: As above

Yours faithfully

(Vinod Kumar Dhaundiya)  
Administrator



**bharatkosh.gov.in**  
Government of India Receipt Portal

**RECEIPT**

Transaction Ref.No. 0905240007537

Dated: May 9 2024 11:31AM

Received from M/S. MITSUI KINZOKU COMPONENTS INDIA PVT LTD  
with Transaction Ref.No. 0905240007537

Dated May 9 2024 11:31AM the sum of INR 3482000 (Thirty-Four Lakhs  
Eighty-Two Thousand Only) through Internet based Online payment in the  
account of

Environmental Compensation, , CGWA ENVIRONMENTAL COMPENSATION.

**Disclaimer:- This is a system generated electronic receipt, hence no physical signature  
is required for the purpose of authentication**

Printed On: 14-05-2024 02:26:21

Courtesy :- Controller General of Accounts

133997/2024/O/o LEGAL CELL(CGWA)

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भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
18/11 जामनगर हाउस, मानसिंह रोड  
नई दिल्ली-110011

फोन नंबर-011-23072580, ईमेल : cgwa@nic.in

No.OA138/2023/NGT(PB)-177

Dated

03 MAY 2024

To,

M/s MITSUI KINZOKU COMPONENTS INDIA PVT. LTD.  
Plot No. 242-243, Sector - 3,  
Industrial Growth Centre Bawal,  
Distt. Rewari, Haryana - 123 501

**Sub. : Revised Notice for payment of Environmental Compensation (EC) and Penalty - reg.**

Reference : (i) e-mail dated 25.04.2024,

(ii) CGWA letter No.OA138/2023/NGT(PB)-132 dated 26.03.2024.

Madam/Sir,

Central Ground Water Authority vide letter under reference (ii) directed M/s MKCI, Pvt. Ltd to deposit Rs. 42,04,000/- (Forty Two Lakh Four Thousand only) including penalty of Rs. 1,00,000/- in compliance to Hon'ble NGT (PB) order passed in OA 138/2023.

During the review, it has been noticed that, for the period 01.01.2018 to 31.12.2020, as per GWRA 2017, Bawal block was in safe category. During the EC calculation, inadvertently, rate was taken for Semi Critical Category i.e. Rs. 40/- in place of Rs. 20/- as applicable for safe category.

Hence it is directed to pay revised charges **Rs. 33,82,000/-** (Rs. 32,82,000/- towards Environmental Compensation + Rs. 1,00,000/- toward Penalty for non-compliance of NOC condition).

Aforesaid payment be deposited at the earliest within 07 days from the date of issue of the Notice. Payment may be deposited in Bharatkosh as per steps conveyed earlier vide this office letter dated 26.03.2024. Bharatkosh receipt may please be forwarded to this office by email-cgwa@gov.in.

Yours faithfully

(Viond Kumar Dhaundiya)  
Administrator

Copy to : Sanjay Kumar Mishra, 115, Sagar Enclave, Sector 104, Near Daulatabad Road, MGT Toyota, Gurugram 122001, for kind information please.

(Viond Kumar Dhaundiya)  
Administrator